

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2154
ANSWERED ON:20.07.2009
ESI SCHEME FOR UNORGANISED WORKERS
Ramasubbu Shri S.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal to extend the Employees' State Insurance Corporation (ESIC) Scheme to the unorganised workers;
- (b) if so, the details and features thereof; and
- (c) the time by which the said scheme is likely to be implemented?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): The Employees State Insurance Act, 1948 applies to non-seasonal power using factories employing 10 or more persons and non-power using factories and some specified establishments such as shops, hotels and restaurants, cinemas and preview theatres, road-motor transport undertakings and newspaper establishments employing 20 or more persons. The Act mostly applies to workers in the organized sector. However, there is a proposal to permit the BPL workers registered under the "Rashtriya Swasthya Bima Yojana" to utilise the medical facilities from designated ESI Hospitals on payment of user charges.